Written Answers to

Unstarred Questions 189

1	2	3	4	5	6
11.	Jamtara	9.93	0.00		
12.	Khunti	13.20	13.20		
13.	Koderma	12.44	0.00		
14.	Latehar	11.30	2.09		
15.	Lohardagga	12.08	9.01		
16.	Pakur	8.34	0.00		
17.	Palamu	18.72	1.75		
18.	Ramgarh	0.00	0.00		
19.	Ranchi	0.00	0.00		
20.	Sahebganj	13.21	0.00		
21.	Saraikela Kharswan	7.13	2.90		
22.	Simdega	0.00	0.00		
23.	West Singhbhum	19.64	0.00		
	Total Development	261.17	33.53		
	Grant (DG)				
	CAPACITY BUILDING (CB)	20.58	0.00		
	GRAND TOTAL (DG+CB)	281.75	33.53		

Transfer of power to LSGs

2370. SHRI R. VAITHILINGAM: Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) the States which have transferred powers to Local Self Governments (LSGs) as per 73rd and 74th Constitution Amendments;

(b) the extent to which powers have been transferred to them;

(c) whether LSGs are successful in handling the new powers;

(d) the details of resources transferred to them; and

(e) whether any taxation powers have also been passed on to them?

THE MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (SHRI PARSHOTTAM RUPALA): (a) and (b) Under Articles 243G of Part IX and Article 243W of Part IXA of the Constitution, State Legislatures are to endow respectively to the Panchayats and Municipalities with powers and authority to enable them to function as institutions of local self-governance. Since Articles 243G and 243W allow discretion to the States in the matter of devolution of powers to Panchayats and Municipalities respectively, States vary in the extent to which they have devolved powers to the Panchayats and Municipalities. Twelve States namely Chhattisgarh, Gujarat, Himachal Pradesh, Jammu and Kashmir, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Odisha, Puducherry and Punjab have transferred all the 18 functions to Urban Local Bodies as per the 74th Constitution Amendment Act. The status of devolution of Functions to Panchayats by various States/UTs are given in the Statement-I (*See* below).

(c) The extent of success of Local Self Governments (LSGs) in handling functions and powers devolved to them depends on the extent of devolution of funds, and functionaries, and on the extent of capacity building that has been undertaken by the States/UTs. These vary across the States/UTs.

(d) and (e) Articles 243H and 243 X of the Constitution of India bestows upon the Legislature of a State the power to authorise a Panchayat and Municipality respectively, to levy, collect, appropriate and assign such taxes, duties, tolls and fees in accordance with such procedure and subject to such limits as may be specified in the law. The status of devolution of taxation powers to Local Self-Governments by various States/UTs is given in the Statement-II (*See* below).

Under Fourteenth Finance Commission award, grants to the tune of ₹ 2,00,292.20 crore for the period from 2015 to 2020 are being devolved to Gram Panchayats under Part IX of the Constitution to ensure stable flow of resources at regular intervals which will augment resources available with them to discharge their statutorily assigned functions. State-wise status of allocation and releases of Grants to Panchayats for the years 2015-16 and 2016-17 (up to 31.7.2016) under Fourteenth Finance Commission is given in the Statement-III (*See* below).

Financial assistance under various ongoing schemes/programmes of the Ministry of Urban Development (MoUD) is released to State Governments and not to the Urban Local Bodies (ULBs) directly. The Fourteenth Finance Commission has recommended grant of ₹ 87,144 crores for ULBs for the period 2015-2020. Details of grants released by MoUD for ULBs during 2014-15 and 2015-16 are given in the Statement-IV.

Statement-I

		Statement-I			Wr
Status	of devolution of functions	to the Panchayati Raj In	astitutions for States/UTs		itten A
Name of Federal unit	Number of functions delegated by legislature	Number of Executive Orders Issued	Number of Executive Orders operationalised	Number of changes in allied acts	Written Answers to
1	2	3	4	5	0
Andaman and Nicobar Islands	0	26	25	0	
Andhra Pradesh	25	16	14	0	
Arunachal Pradesh	0	23	23	22	8]
Assam	0	21	0	0	
Bihar	0	18	0	0	August,
Chhattisgarh	22	22	22	21	2016]
Dadra and Nagar Haveli	0	0	0	0	6]
Daman and Diu	30	28	21	0	
Goa	3	0	0	0	J
Gujarat	29	0	29	28	Unstarred
Haryana	29	11	10	1	
Himachal Pradesh	40	40	40	2	Questions
Jammu and Kashmir	32	32	32	0	stion
Jharkhand	21	16	6	0	s 191

Status of devolution of functions to the Panchayati Raj Institutions for States/UTs

1	2	3	4	5	
Karnataka	40	40	40	40	
Kerala	39	39	39	39	
akshadweep	10	11	11	0	
Aadhya Pradesh	14	16	14	12	
/Iaharashtra	33	30	29	3	
<i>M</i> anipur	7	7	5	2	
Ddisha	21	21	21	0	
Punjab	12	12	12	3	
Cajasthan	25	25	23	7	
likkim	40	40	39	3	
famil Nadu	36	36	36	36	
Felangana	15	18	18	3	
ripura	12	12	12	0	
Jttar Pradesh	26	4	0	0	
Jttarakhand	7	13	6	0	
West Bengal	36	36	36	0	

Statement-II	
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			-	-	-								
Code	Source	Assam	Chhattis- garh	Haryana	Himachal Pradesh	Maha- rashtra	Punjab	Rajasthan	Sikkim	Tamil Nadu	Telangana	Uttar Pradesh	West Bengal
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	House or Property Tax						E.N.					E.C.	
2.	Surcharge on House or Property Tax	E.N.											
3.	Tax on Agriculture Land for specific purpose		E.C.										
5.	Surcharge on Additional Stamp Duty								E.N.		E.N.		
6.	Tax on Professions, Trades, Calling, etc.								E.N.			E.C.	
8.	Entertainment Tax								E.N.	E.N.			
9.	Pilgrim Tax or Fees	E.C.					E.C.						
10.	Tax on Advertisements					E.C.							
11.	Tolls												E.C.

A. Status of devolution of taxation powers to the District Panchayats for States/UTs

1	2	3	4	5	6	7	8	9	10	11	12	13	14
12.	Tax on Goods Sold in a Market, Haat Fair etc.	E.N.				E.C.						E.C.	
13.	Vehicle Tax						E.N.						
14.	Cattle Tax					E.C.							
15.	Lighting Rate												E.C.
16.	Water Rate	E.N.				E.C.		E.N.					E.C.
17.	Special Tax for Community Civic Services or Works												E.C.
18.	Minor Minerals Tax										E.C.		
19.	Pond/Tank Lease		E.C.	E.N.		E.C.							E.C.
20.	Village Land Lease			E.N.		E.C.					E.C.		
21.	Shops Lease		E.C.	E.N.	E.C.	E.C.	E.C.				E.C.	E.C.	E.C.
22.	Any Other	E.C.		E.C.		E.C.						E.C.	

EC = Empowerment and Collected

EN= Empowerment and not Collect

		5		5	1			2	5				
Source Id	Source Name	Assam	Chhattis- garh	Haryana	Himachal Pradesh	Karna- taka	Madhya Pradesh	Punjab	Rajasthan	Tamil Nadu	Telan- gana	Tripura	West Bengal
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	House or Property Tax							E.N.				E.N.	
2.	Surcharge on House or Property Tax											E.N.	
3.	Tax on Agriculture Land for Specific Purpose		E.N.				E.N.					E.N.	
4.	Cess on Land Revenue or Surcharge	E.C.	E.N.										
5.	Surcharge on Additional Stamp Duty		E.N.			E.C.					E.N.		
6.	Tax on Professions, Trades, Calling, etc.	E.N.					E.C.		E.N.			E.N.	E.C.
7.	Entertainment Tax		E.C.				E.C.		E.N.	E.N.	E.N.	E.N.	
8.	Pilgrim Tax or Fees		E.C					E.C.					E.C
9.	Education Cess								E.N.				
10.	Tolls	E.N.	E.C.					E.N.				E.C.	E.C.
11.	Tax on Goods Sold in a Market, Haat Fair etc.	E.C.	E.C.					E.C.				E.N.	
12.	Vehicle Tax							E.N.				E.N.	E.C.

B. Status of devolution of taxation powers to the Block Panchayats for States/UTs

														-
1	2	3	4	5	6	7	8	9	10	11	12	13	14	196
13.	Cattle Tax											E.N.		Written
14.	Conservancy Rate												E.C.	ten .
15.	Lighting Rate	E.N.										E.C.	E.C.	Answers
16.	Water Rate	E.N.										E.N.	E.C.	
17.	Special Tax for Community Civic Services or Works											E.N.	E.C.	to
18.	Minor Minerals Tax		E.C.								E.C.			
19.	Pond/Tank Lease		E.C.	E.N.								E.C.	E.C.	ĮKAJ YA
20.	Village Land Lease			E.N.							E.C.			
21.	Shops Lease		E.C.	E.N.	E.C.			E.C.	E.N.		E.C.	E.C.	E.C.	SABHA
22.	Any Other	E.C.		E.C.					E.N.					HAJ

EC = Empowerment and Collected EN = Empowerment and not Collect

Unstarred Questions

Row Labels	Source Name	Andhra Pradesh	Assam	Chhattisgarh	Gujarat	Haryana	Himachal Pradesh	Jammu and Kashmir	Karnataka	Kerala
1	2	3	4	5	6	7	8	9	10	11
1.	House or Property Tax	E.C.	E.C.	E.C.	E.C.	E.C.	E.C.	E.N.	E.C.	E.C.
2.	Surcharge on House or Property Tax		E.N.	E.C.	E.C.	E.N.	E.N.	E.N.		E.C.
3.	Tax on Agriculture Land for Specific Purpose	E.N.	E.N.		E.C.	E.N.	E.N.	E.N.		
4.	Cess on Land Revenue or Surcharge				E.C.		E.C.	E.N.	E.C.	
5.	Surcharge on Additional Stamp Duty		E.N.							
6.	Tax on Professions, Trades, Calling, etc.	E.N.	E.C.	E.C.	E.C.	E.N.		E.N.	E.C.	E.C.
7.	Octroi	E.N.				E.N.		E.C.		
8.	Entertainment Tax		E.N.	E.C.	E.C.	E.N.		E.N.	E.C.	E.C.
9.	Pilgrim Tax or Fees	E.N.	E.C.			E.N.		E.N.	E.C.	
10.	Tax on Advertisements	E.N.				E.N.		E.C.	E.C.	E.C.
11.	Education Cess				E.C.				E.C.	
12.	Tolls	E.N.		E.C.		E.N.		E.C.		

1	2	3	4	5	6	7	8	9	10	11
13.	Tax on Goods Sold in a Market, Haat Fair etc.	E.N.	E.N.	E.C.		E.N.			E.C.	
14.	Vehicle Tax	E.N.	E.N.			E.N.			E.C.	
15.	Cattle Tax	E.N.	E.N.	E.C.		E.N.	E.C.		E.C.	
16.	Conservancy Rate									
7.	Lighting Rate	E.N.	E.N.	E.C.	E.C.		E.C.		E.C.	
8.	Water Rate	E.N.	E.N.	E.C.	E.C.	E.N.	E.C.		E.C.	
9.	Drainage Rate	E.N.	E.N.	E.N.	E.C.	E.N.	E.C.			
20.	Special Tax for Community Civic Services or Works	E.N.		E.N.		E.N.			E.C.	
21.	Surcharge on any tax imposed by Gram Panchayat	E.N.	E.N.	E.N.		E.N.			E.C.	
22.	Minor Minerals Tax			E.C.			E.C.			
23.	Pond/Tank Lease	E.N.	E.N.	E.C.		E.N.			E.C.	
24.	Village Land Lease	E.N.	E.N.			E.C.			E.C.	
25.	Shops Lease	E.N.	E.N.	E.C.		E.N.	E.C.		E.C.	E.C.
26.	Any Other	E.N.	E.C.			E.C.			E.C.	E.C.

Row Labels	Source Name	Madhya Pradesh	Maharashtra	Odisha	Punjab	Rajasthan	Sikkim	Tamil Nadu	Telangana	Tripura	Uttar Pradesh	West Bengal
1	2	12	13	14	15	16	17	18	19	20	21	22
1.	House or Property Tax	E.C.	E.C.		E.N.	E.N.	E.C.	E.C.	E.C.	E.C.		E.C.
2.	Surcharge on House or Property Tax	E.C.			E.C.		E.C.	E.C.	E.C.	E.C.		
3.	Tax on Agriculture Land for Specific Purpose				E.C.				E.N.	E.C.		
4.	Cess on Land Revenue or Surcharge						E.C.		E.N.			
5.	Surcharge on Additional Stamp Duty						E.N.		E.N.			
6.	Tax on Professions, Trades, Calling, etc.	E.C.	E.C.		E.C.		E.N.	E.C.	E.C.	E.C.		E.C.

1	2	12	13	14	15	16	17	18	19	20	21	22
7.	Octroi		E.C.	E.C.				E.N.				
8.	Entertainment Tax		E.N.				E.N.	E.N.	E.N.		E.N.	
9.	Pilgrim Tax or Fees		E.C.		E.C.	E.N.		E.C.				E.C.
10.	Tax on Advertisements		E.C.					E.C.	E.C.			E.C.
11.	Education Cess							E.C.				
12.	Tolls							E.C.		E.C.		E.C.
13.	Tax on Goods Sold in a Market, Haat Fair etc.		E.C.		E.C.		E.N.	E.C.	E.C.	E.C.	E.C.	E.C.
14.	Vehicle Tax		E.C.		E.C.	E.N.	E.C.		E.C.		E.C.	E.C.
15.	Cattle Tax		E.C.	E.C.	E.C.				E.C.	E.N.		
16.	Conservancy Rate		E.C.							E.C.		E.C.
17.	Lighting Rate		E.C.	E.N.	E.C.				E.C.			E.C.
18.	Water Rate		E.C.	E.C.	E.N.			E.C.	E.C.	E.C.	E.N.	E.C.
19.	Drainage Rate		E.C.	E.C.	E.N.				E.C.			E.C.

20.	Special Tax for Community Civic Services or Works	E.C.					E.C.	E.C.	E.C.	Written Answers to
21.	Surcharge on any tax imposed by Gram Panchayat					E.C.				s to
22.	Minor Minerals Tax	E.C.		E.N.		E.C.	E.C.			[8 Aug
23.	Pond/Tank Lease	E.C.	E.C.	E.C.		E.C.	E.C.	E.C.	E.C.	[8 August, 2016]
24.	Village Land Lease	E.C.	E.C.	E.C.		E.C.	E.C.			5]
25.	Shops Lease	E.C.	E.C.	E.C.	E.N.	E.C.	E.C.	E.C.	E.C.	7
26.	Any Other	E.C.								Unstarr
_										rr

Statement-III

Allocation and release of basic grant to State Governments for Rural Local Bodies (RLBs) for the year 2015-16 and 2016-17 recommend by FFC (as on 31.07.2016)

(Amount	₹	in	crore)
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Sl.	States	2015	5-16	2016-17		
No.	-	*Annual Allocation	Total Releases	*Annual Allocation	Total Releases	
1	2	3	4	5	6	
1.	Andhra Pradesh#	934.34	928.41	1293.75	0.00	
2.	Arunachal Pradesh	88.52	88.52	122.58	0.00	
3.	Assam	584.80	292.40	809.76	0.00	
4.	Bihar	2269.18	2269.18	3142.08	0.00	
5.	Chhattisgarh	566.18	566.18	783.98	0.00	
6.	Goa	14.44	7.22	20.00	0.00	
7.	Gujarat	932.25	932.25	1290.86	645.43	
8.	Haryana	419.28	419.28	580.57	290.29	
9.	Himachal Pradesh	195.39	195.39	270.56	135.28	
10.	Jammu and Kashmir#	373.96	367.72	517.81	0.00	
11.	Jharkhand	652.83	652.83	903.96	451.98	
12.	Karnataka#	1002.85	972.36	1388.62	684.16	
13.	Kerala	433.76	433.76	600.62	0.00	
14.	Madhya Pradesh	1463.61	1463.61	2026.62	0.00	
15.	Maharashtra	1623.32	1623.32	2247.77	0.00	
16.	Manipur	22.25	22.25	30.80	0.00	
17.	Odisha	955.52	955.52	1323.09	661.55	
18.	Punjab	441.70	441.70	611.61	0.00	
19.	Rajasthan	1471.95	1471.95	2038.17	1019.09	
20.	Sikkim	16.03	16.04	22.20	0.00	
21.	Tamil Nadu	947.65	947.65	1312.19	656.10	
22.	Telangana	580.34	580.34	803.58	0.00	
23.	Tri pura	36.24	36.24	50.18	0.00	

1	2	3	4	5	6
24.	Uttar Pradesh#	3862.60	3852.60	5348.45	0.00
25.	Uttarakhand	203.26	203.26	281.45	140.73
26.	West Bengal	1532.21	735.43	2121.61	0.00
	Total	21624.46	20475.41	29942.87	4684.61

[8 August, 2016]

Unstarred Questions 203

(₹ in crores)

Note: Information has been compiled based on the release orders issued by MoF.

*As recommended by FFC

Written Answers to

#Released on pro-rata basis on the basis of information provided by the State Government.

Statement-IV

Details of financial assistance released under ongoing schemes and programmes of the Ministry of Urban Development

Sl.	Scheme/Programme	Ye	ear
No.		2014-15	2015-16
1.	Swachh Bharat Misson	859.48	1075.94
2.	Atal Mission for Rejuvenation and Urban Transformation (AMRUT/NURM)	Nil	1979
3.	Smart Cities	Nil	1469
4.	National Heritage City Development and Augmentation Yojana (HRIDAY)	Nil	Nil
5.	Urban Transport Planning and Capacity Building Scheme	10.53	1.89
6.	Bus Finance Projects and Ancillary Infrastructure under NURM	-	_
7.	Finance Commission Grants for ULBs	6188	6924

Starvation and unemployment in Jharkhand

 $\dagger 2371$. SHRI PREM CHAND GUPTA: Will the Minister of PLANNING be pleased to state:

(a) whether it is a fact that people in mineral-rich State of Jharkhand are facing problems of starvation and unemployment;

(b) if so, whether Government is considering to formulate any scheme to improve the lives of people of the State; and

† Original notice of the question was received in Hindi.